

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1755
ANSWERED ON:07.03.2011
NATIONAL GREEN TRIBUNAL ACT
Das Gupta Shri Gurudas; Tarai Shri Bibhu Prasad

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken any action to implement the National Green Tribunal (NGT) Act 2010;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (d): Yes, Sir. The National Green Tribunal has been established on 18th October, 2010 under the provisions of the National Green Tribunal Act, 2010 for the effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. Hon'ble Mr. Justice L.S. Panta, retired Supreme Court Judge, has been appointed as Chairperson of the Tribunal. The National Green Tribunal (Manner of Appointment of Judicial and Expert Members, Salaries, Allowances and other Terms and Conditions of Service of Chairperson and other Members and Procedure for Inquiry) Rules, 2010 have been notified on November 26, 2010.